

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI.

OA 2708/1993

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New Delhi this the 19th day of July, 1999

Hon'ble Shri V. Ramakrishnan, Vice Chairman(A)  
Hon'ble Smt. Lakshmi Swaminathan, Member(J)

In the matter of

Lalit Vikram,  
S/O S.K. Sharma,  
Permanent R/O DG-890,  
Sarojini Nagar, New Delhi.

..Applicant

(None for the applicant )

Versus

1. Union of India Through:  
The Secretary, Ministry of  
Information and Broadcasting,  
Shastri Bhawan, New Delhi.

2. Director General,  
Doordarshan,  
Mandi House, New Delhi.

3. Director,  
Central Production Centre,  
Doordarshan, Asiad Village Complex,  
New Delhi-110049

.. Respondents

(By Advocate Shri S.M.Arif )

ORDER (ORAL)

(Hon'ble Shri V. Ramakrishnan, Vice Chairman(A)

We have heard Shri S.M.Arif, learned counsel for the respondents and have also gone through the records.

2. The applicant who is engaged as Casual Floor Assistant in the Doordarshan has sought a direction to the respondents to engage him as Casual Floor Assistant till he is regularised and to give him all consequential benefits.

3. Learned counsel for the respondents has produced a copy of the order dated 26.9.96 which is taken on record and reads as follows:-

"Consequent on the judgement given by the Hon'ble Central Administrative Tribunal (Principal Bench), New Delhi in OA No. 380/93 dated 20.8.93 and disposal of SLP on 29.2.96 by the Hon'ble Supreme Court and his acceptance vide his application dated 18.9.96 to the

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terms and conditions laid down in the offer of appointment given to him vide Memo. No. CPC-87(1)/CC/93/7775-76 dated 17.9.96, the Director, CPC Doordarshan, New Delhi is pleased to appoint Shri Lalit Vikram as Floor Assit. in the scale of pay Rs. 1200-30-1560-EB 40-1800 w.e.f. 19.9.96 (FN) the date on which he was medically found fit for joining in Govt. Service. He will draw his initial pay @ Rs. 1200/- P.M. + usual allowances from the date of his appointment i.e. 19.9.96."

4. In the light of the above, the reliefs sought for by the applicant have already been granted to him by the respondents themselves. In the circumstances this O.A. has become infructuous and the same is disposed of as infructuous.

*Lakshmi*  
(Smt. Lakshmi Swaminathan)  
Member (J)

*V.Ramakrishnan*  
(V. Ramakrishnan)  
Vice Chairman (A)

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